CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/01935/2017

<u>a/w</u>

MA/310/00072/2018 & OA/310/01936/2017

<u>a/w</u>

OA/310/01992/2017

Dated Monday the 16th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

OA 1935/2017:

- 1.U. Karunakumar,
- 2.S.Meyyappan,
- 3.B.Chandrasekaran,
- 4. V. Venugopal. Applicants

By Advocate M/s. Ratio Legis

Vs

1. Union of India,

The Secretary,

Railway Board, Raisina Road,

New Delhi 110001.

2. The Director Establishment,

Railway Board,

New Delhi 110001.

3. Joint Secretary,

Railway Board, Raisina Road,

New Delhi 110001.

4. The General Manager,

Integral Coach Factory,

Chennai 600038.Respondents

By Advocate M/s. R. Sathyabama

MA 72/2018 & OA 1936/2017:

1. Mukundan. S.,

- 2.Kandasamy S,
- 3. Venkatakrishnan. M.,
- 4. Sengottuvel. A.,
- 5. Muniasamy. A.,
- 6. Jayasanker,
- 7. Ramakrishnan. R.,
- 8. Kalaiselvan. K.,
- 9.Prabhakaran.I.,
- 10. Alagarswamy. S.,
- 11.Rajagopal.S.,
- 12. Sudeer Kumar. N.,
- 13. Giridharagopalan. A.,
- 14.Krishnamoorthy.R.,
- 15.Balaji.S.,
- 16.V.V.S.R.K.Prasad.

....Applicants

By Advocate M/s. Ratio Legis

Vs

1. Union of India,

The Secretary,

Railway Board, Raisina Road,

New Delhi 110001.

2. The Director Establishment,

Railway Board,

New Delhi 110001.

3. Joint Secretary,

Railway Board, Raisina Road,

New Delhi 110001.

4. The General Manager,

Southern Railway,

Park Town, Chennai 600038.

....Respondents

By Advocate M/s. R. Sathyabama

OA 1992/2017:

- 1.P.R. Viswanathan,
- 2.R.Mohan,
- 3. V. Balaiah. Applicants

By Advocate M/s. Ratio Legis

V_{S}

1.Union of India, The Chairman, Railway Board, Raisina Road, New Delhi 110001.

- 2. The Director Establishment, Railway Board, New Delhi 110001.
- 3. Joint Secretary, Railway Board, Raisina Road, New Delhi 110001.
- 4. The General Manager, Integral Coach Factory, Park Town, Chennai 600038.
- 5.The Secretary,
 Dept of Personnel & Training,
 Govt. of India,
 New Delhi.Respondents

By Advocate M/s. R. Sathyabama

OA 1935/2017 and batch cases

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

On 10.04.2018, the learned counsel for applicants in these OAs, mentioned and submitted that the OAs may be listed for withdrawal. Accordingly, the OAs are listed today under the caption for withdrawal.

- 2. When the case is called today, learned counsel for the applicants produces a memo of withdrawal under affidavit which is taken on record. He submits that the impugned orders dt. 06.12.2017, 07.12.2017 and 19.01.2018 in these OAs have been superseded by the revised inter-se seniority listed dated 09.03.2018 and the original position of the applicants as on date of filing these OAs herein has been restored. Accordingly permission of withdrawal of the OAs is sought since they have now become infructuous.
- 3. Learned counsel for the respondents has no objection for the same.
- 4. In view of the above, permission is granted for the withdrawing the OAs. Learned counsel for the applicants has also made an endorsement to this effect in the OA records.
- 5. Accordingly, OA 1935/2017, 1936/2017, MA 72/2018 and 1992/2017 are dismissed as withdrawn.

(B. Bhamathi) Member(A) 16.04.2018

SKSI